[Shri Humayun Kabir.j

"That in pursuance of the provisions contained in clause 14(v) of the Scheme of the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations! 2:1, 2:1:1 and 2:4 of the Regulations of the Institute, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to serve as a member of the Council of the Institute for the unexpired period of the quadren-nium 1961-1964 for which it is constituted."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF BIOLOGY

THE MINISTER OK SCIENTIFIC RE-SEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KAHIR) : Sir, I beg to move:

"That in pursuance of clause 4 of paragraph 2 of the Ministry of Scientific Research - and Cultural Affairs Resolution No. F.14-43/58-S. II, dated the 23rd May, 1958, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Biology."

SHRI BHUPESH GUPTA (West Bengal): Sir, I want to say a word on this motion. It is a very important one and I want to speak on this particular motion. I hope, Sir

SHRI HUMAYUN KABIR: It has 'first to be placed before the House.

SHRI BHUPESH GUPTA: Please don't get up. On the motion we can -speak. My observation will be this, lhat while hon. Members choose the

person from this House, they should take care to see that

SHRI GANGA SHARAN SINHA (Bihar): Let the Chair first put the motion.

SHRI BHUPESH GUPTA: It has been done.

MR. CHAIRMAN: No, I have not.

The question was proposed.

SHRI BHUPESH GUPTA: I attach great importance to this particular Board and I hope, Sir, that a very able, farsighted and understanding person from amongst us will be elected, because you have seen how a world-renowned biologist has been treated by the Minister of Scientific Research and Cultural Affairs.

MR. CHAIRMAN: I am afraid this is not the place. You should elect a person.

SHRI BHUPESH GUPTA: Therefore, I say what type of man he should be.

MR. CHAIRMAN: No, you cannot say it. No canvassing.

SHRI BHUPESH GUPTA: No, I do not have any candidate in mind. I state the criteria, the academic qualifications and

MR. CHAIRMAN: And lay down qualifications as to the sort of man to be elected? I am very sorry, no, Mr. Gupta, please sit down.

SHRI BHUPESH GUPTA: On a point of order, Sir. In such matters you need not give any ruling at the moment. When such a motion comes up, we can certainly say a few words briefly on the proposition. Certainly you were right when you said: "Don't canvass for anybody."

THE MINISTER op FINANCE (SHRI MORARJI R. DESAI): With your *per*mission., Sir, I should like to submit that what the hon. Member says is a reflection on the other Members of the

House. Every Member of this House has got the right to go into every Committee and I do not think it is right for any Member to say that a suitable Member should be appointed. It means that the other Members are not suitable. I do not think that will be right. It is the right of every Member of this House to be a Member of any Committee and for him to oppose and say that he will not be fit or the appropriate Member is, I think, not right.

SHRI BHUPESH GUPTA: I never Said that, Sir. I was on my legs on a point of order and the Finance Minister got up without even your permission and in deference to you I sat

MR. CHAIRMAN: It was good. It was good that you did that.

SHRI BHUPESH GUPTA: Good should be on both sddes. It is no reflection, because I agree with him that every Member of this House is suitable for election to this House. I entirely agree with him. What I wanted to say was that there was no harm in telling good things to the good people and there is no harm even in drawing the attention of all good men in this House to one great thing that is happening in the Ministry of Scientific Research and Cultural Affairs.

MR. CHAIRMAN: Not on this motion.

SHRI BHUPESH GUPTA: I said that it would be good if a person from amongst us, all are good but the best among the good.... (Interruption). I never made any reflection.

MR. CHAIRMAN: It is ail right.

SHRI BHUPESH GUPTA: Therefore, what I wanted to point out was that in such matters Members should be given a little chance to express the problems that the particular Board would have to tackle. It is not canvassing for anybody.

SHRI RAJENDRA PRATAP SINHA (Bihar): How can we take up this on a motion?

367 RS-6.

SHRI BHUPESH GUPTA: Mr. Sinha does not nowadays take much part. I think he is a very intelligent man.

Therefore, Sir, you do not give any ruling just now. I will point out in your Chamber how it is relevant to pose a problem so that such an hon. Member is elected from amongst all good men as one who looks after that Committee with a little care and so on.

SHRI M. R. SHERVANI (Uttar Pradesh): He can do all the canvassing at the time of the election, not here.

MR. CHAIRMAN: The question is:

"That in pursuance of clause 4 of paragraph 2 of the Ministry of Scientific Research and. Cultural Affairs Resolution No. F.14-43/58-S. II. dated the 23rd May. 1958, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Biology."

The motion was adopted.

MOTION FOR ELECTION TO THE GOVERNING COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANBAD.

MINISTER SCIENTIFIC THE OF RESEARCH • AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR) Sir, I heg to move;

"That this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Governing Cpuncil of the Indian School of Mines, Dhanbad, constituted under the Ministry of Steel, Mines and Fuel Resolution No. 315(1)/57-MIII, dated the 4th May, 1957, as subsequently amended vice Shri Mahes-war Naik, who vacated his seat in the Rajya Sabha on the 27th February, 1962, and consequently ceased to be a member of the said Council."

The question was put and the motion was adopted.